

others, and no relaxation is at present permitted.

PRE-PARTITION PAYMENTS

593. Shri K. C. Sodhia: (a) Will the Minister of Defence be pleased to state to whom are pre-partition payments under the head "A-34 Defence Services" being paid?

(b) For what durations are such payments to be continued?

(c) On what principles are these figures arrived at?

The Minister of Defence Organization (Shri Tyagi): (a) (i) Contractors (for supplies made and services rendered to undivided Government of India);

(ii) owners of requisitioned lands, occupied buildings and wardamaged immovable properties (compensation); and

(iii) members of the Armed Forces of undivided India (on account of arrear claims of pay, allowances and pensions).

(b) Till such time as all the claims are settled.

(c) On the assessed value of claims settled.

SURVEY OF INDIA DEPARTMENT (EMPLOYEES)

594. Shri Nambiar: Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) the number of employees kept on the contingency establishment from 1947 to 1953 in each year in the Survey of India Department;

(b) the number who are in continuous service for over two years;

(c) whether it is a fact that the Finance Ministry had notified in 1949 that the contingency staff working along with the regular employees for a period of five years and above be made regular;

(d) if so, whether the same has been done in this department;

(e) if not, the reasons therefor; and

(f) how many are there in each class who come under the above category?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) and (b). A statement is placed on the Table of the House. [See Appendix V, annexure No. 51.]

(c) Yes, Sir; but no period has been prescribed for this purpose.

(d) Yes, Sir.

(e) Does not arise.

(f) The following classes of contingency paid staff have been transferred to the regular establishment:—

Grade I—45

Grade II—14

Grade III—8

Grade IV—34

Grade V—31

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COMBINED INTER-SERVICES HISTORICAL SECTION

595. Shri S. M. Ghose: Will the Minister of Defence be pleased to state:

(a) the number and designation of the personnel appointed in the Combined Inter-Services Historical Section, with their pay and allowances;

(b) the expenditure incurred on the establishment upto 31st March, 1952;

(c) the budget estimate for the year 1953-54; and

(d) the total estimate for the whole project of writing the History of the Combined Inter-Services known as History of Defence Forces?

The Minister of Defence Organization (Shri Tyagi): (a) A statement is laid on the Table of the House. [See Appendix V, annexure No. 52.]

(b) The expenditure incurred during the first year of inception of the Section (i.e. 1946-47) is not available. During 1947-48 to 1951-52 and expendi-

ture of about Rs. 23 lakhs was incurred.

(c) Rs. 2.87 lakhs. This includes Rs. 1.54 lakhs on account of printing charges of nine volumes of the official History of World War II.

(d) A correct estimate is not possible at this stage but the total outlay is expected to be about 32 lakhs.

SCHEDULED CASTES IN ARMY

596. **Shri Veeraswamy:** Will the Minister of Defence be pleased to refer to a supplementary question raised on Starred Question No. 319, asked on 10th August, 1953 and state the number of Scheduled Caste men who have

been granted commissions in the army?

The Minister of Defence Organization (Shri Tyagi): The information is being collected and will be laid on the Table of the House.

ASSAM ELECTION TRIBUNAL

597. **Shri Amjad Ali:** Will the Minister of Law be pleased to state the total amount of the expenditure in the set-up and working to a finish of the Assam Election Tribunal?

The Minister of Law and Ministry Affairs (Shri Biswas): Rs. 20,790 according to information so far available.